

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00531 of 2015
Cuttack this the 26th day of August, 2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Smt. Krishna Ghose aged about 52 years W/o Shri Prabal Chandra Ghosh, AT-Madhusudan Nagar, (Back to K.V. Staff Quarters), At/PO Jatni, District Khurda. Presently working as Primary Teacher, Kendriya Vidyalaya, Khurda Road, At/PO Jatni, District Khurda. **...Applicant**

By the Advocate(s)- Mr. N.M.Rout

-VERSUS-

- 1- Union of India represented through its Secretary, Ministry of HRD, Government of India, 127-C, Shastri Bhawan, New Delhi – 01.
- 2- Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Saheed Jeet Singh Marg, New Delhi – 16.
- 3- Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, at Pragati Vihar, Mancheswar, Bhubaneswar, District Khurda – 17.
- 4- Principal, Kendriya Vidyalaya Sangathan, Khurda Road, At/PO-Jatni, District Khurda.
- 5- Superintendent of Police, Central Bureau of Investigation, Odisha Branch, Nayapalli, Unit-8, Bhubaneswar, District Khurda. **...Respondents**

By the Advocate(s)-Mr. J Sahoo for Respondents No. 2,3 & 4.
Mr. A.C. Deo for Respondents No. 1 & 5.

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Applicant, presently working as Primary Teacher at Kendriya Vidyalaya Khurda Road, Jatni, has approached this Tribunal seeking the following relief:-

“...Direction be issued to the Respondents particularly respondent no. 3 to grant senior scale of pay to the applicant w.e.f. 11.11.2005 with all consequential benefits.”

2. It is the case of the applicant that on being selected through a regular process of selection, she joined as Primary Teacher on 11.11.1993 in Kendriya Vidyalaya Paradeep Port. According to applicant, on completion of 12 years of service, though persons similarly situated were granted senior scale of pay, but, the same was not granted in her favour, on the ground that the DPC held on 26.06.2006 and 28.06.2006 observed that a CBI case is pending against her. The applicant submitted a representation dated 21.12.2006 to the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Bhubaneswar Region through proper channel, ventilating her grievance that there being no disciplinary proceeding pending against her, she should be granted senior scale of pay with effect from the date that is due.



This was followed by an another representation dated 17.09.2014 addressed to the Deputy Commissioner, KVS, Regional Office, Bhubaneswar for the said purpose.


3. Heard Sri N.M. Rout, Ld. Counsel appearing for the applicant, Sri J. Sahoo, Ld. Counsel appearing for Respondent Nos.2, 3 & 4 and Sri A.C.Deo, Ld. Counsel appearing for Respondent Nos.1 & 5 on the question of admission. During the course of hearing, learned counsel for the applicant brought to my notice the decision of this Tribunal dated 06.02.2013 and 23.07.2015 in **O.A. Nos.246/2011 and 941/2012** respectively and submitted that the applicant being similarly placed person like the applicants in the above said O.As, this Tribunal should grant relief as sought in the O.A.

4. I have considered the submissions made by the learned counsel for both the sides and have also gone through the decisions cited supra. Since a representation is pending consideration, without however, expressing any opinion on the merit of the matter, I would direct the Deputy Commissioner (Respondent No.3) to consider and dispose of the pending representation(s) and pass a reasoned and speaking order and communicate the decision thereon to the applicant within a period of sixty days from the date of receipt of this order. While considering the representation as aforesaid, Respondent No.3 may take into account regarding applicability of the decisions of this Tribunal in **O.A. Nos.246/2011 and 941/2012** to the case of the applicant in the matter of equal treatment.

5. It is however, made clear that if the applicant is found eligible to get the benefit of higher pay scale with effect from the date that is due to her, the same may be granted within a further period of sixty days from the date of receipt of this order.

6. With the above observation & direction the O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. N.M. Rout, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent Nos. 2 & 3 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 10.09.2015.


(R.C.MISRA)
MEMBER(A)